

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 188 of 1991 199  
TAX NO.

DATE OF DECISION 7.2.1991.

Shri Brij Mohan & Others Petitioners & Applicants  
Shri R.L. Sethi Advocate for the Petitioner(s)  
 Versus  
Union of India & Another Respondents  
Shri P.P. Khurana Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. Hon'ble Mr. D.K.Chakravorty, Member (A)

The Hon'ble Mr. Hon'ble Mr. P.K.Kartha, Vice-Chairman(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *J.*
2. To be referred to the Reporter or not ? *M.*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *M.*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *M.*

JUDGEMENT (ORAL)

( Of the Bench delivered by Hon'ble  
Mr. S.K. Chakravorty, Member (A) )

We have heard the learned counsel of both parties. at the admission stage. The grievance of the applicants, who are working as Lorry Drivers in the office of the respondents, is their apprehension that they might be replaced by fresh recruits pursuant to the interviews to be held as proposed in the letter dated 11.1.91 at annexure A-1 to the application. The applicants have been working in their present post from 1987-88 onwards. The learned counsel of the respondents, Shri P.P.Khusrew, stated that there is no basis for the above apprehension.

(3)

of the applicants. There is no proposal at present to terminate the services of the applicants, even if some fresh recruits are engaged pursuant to the Order dated 11.1.91. He further submitted that the dis-engagement of casual workers will be on the principle of "last come first go basis".

2. In view of the above statement, the basic grievance of the applicants that their services might be terminated does not exist. Their prayer for regularisation and grant of temporary status will be done in accordance with the relevant instructions issued by the Government. The wages to be paid to the casual labourers should also be on the same scale prescribed by the Government. The application is disposed of accordingly.

There will be no order as to costs.

*D.K.Chakravorty*  
( D.K.Chakravorty )  
Member(A)

*P.K.Kartha*  
( P.K.Kartha )  
Vice Chairman(J)

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